



Government of Jammu and Kashmir
Department of Law Justice and Parliamentary Affairs
(Power Section) Civil Secretariat.
Srinagar/Jammu

Notiication
Srinagar, the 15th June, 2017

SRO-. 246 In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Shafiq Ahmed Wani, Tehsildar, Banihal to be the Exective Magistrate of the 1st Class who shall exercise all the powers of an Executive Magistrate 1st Class within his territorial jurisdiction of Tehsil Banihal.

By order of the Government of Jammu and Kashmir.


Sd/-
(Abdul Majid)
Secretary to Government,
Department of Law, Justice & PA

NO: LD (P) 2007/Ramban

Dated: 15 -06-2017

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Srinagar.
4. Deputy Commissioner, Ramban. This is with reference to his letter NO.556/DMR dated 08-06-2017.
5. Shri Shafiq Ahmed Wani, Tehsildar Banihal.
6. Government Genral Manager, Government Press, Srinagar for publication in the extra-ordinary issue of the Government Gazettee.
7. SRO Section, Department of Law, Justice and Parliamentarty Affairs. (w.7.s.c.)
8. Concerned file.


(Khursheed Ahmed Bhat)
Assistant Legal Remembrancer
Department of Law, J& PA